

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).12472/2018

(Arising out of impugned final judgment and order dated 30-03-2018 in WA No.4734/2018 passed by the High Court Of Judicature At Allahabad)

UTTAR PRADESH PUBLIC SERVICE COMMISSION & ANR. Petitioner(s)

VERSUS

RAHUL SINGH & ANR. Respondent(s)
(With appln .(s) for exemption from filing O.T.)

WITH

SLP(C) Nos.13166/2018 & 13567-13569/2018 (XI)

Date : 12-06-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE DEEPAK GUPTA
(VACATION BENCH)

For Petitioner(s) Mr. Maninder Singh, ASG
Mr. Ankit Yadav, Adv.
Mr. Shrish Kumar Misra, AOR

Mr. Badri Prasad Singh, AOR
Mr. Satendra Tripathi, Adv.

For Applicant(s) Mr. Narendra M. Sharma, Adv.
/intervenor(s) Ms. Anandita S., Adv.
Mr. Ankur Sood, AOR
Mr. J.N. Patel, Adv.
Ms. Romila Mandal, Adv.

Mr. K. Ruza Faridi, Adv.
Mr. Sanjay Rastogi, AOR
Mr. Shahbaaz Jameel, Adv.

For Respondent(s) Mr. Gopal Jha, AOR
Mr. Bankey Bihari Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel appearing for the applicants/ intervenors have submitted that they were the original writ petitioners in the High Court. It is further submitted that out of ten petitions, which were dealt with by the High Court, the Uttar Pradesh Public Service Commission has chosen to challenge the judgment in respect of only one matter.

2. We see force in the submission and allow their intervention applications. We have also permitted learned counsel to advance their submissions and have heard all the learned counsel, including the learned Additional Solicitor General appearing for the petitioners.

3. Arguments concluded.

4. Judgment reserved.

(Sarita Purohit)
Court Master

(Tapan Kumar Chakraborty)
Branch Officer

Books referred :

1. (2018) 2 SCC 357 (Ran Vijay Singh)